



The Bihar Gazette

EXTRA ORDINARY

PUBLISHED BY AUTHORITY

23 ASHADHA 1945(S)

(NO.PATNA 579) PATNA, FRIDAY, 14TH JULY 2023

PATNA HIGH COURT

NOTIFICATION

14th July 2023

ADDENDA AND CORRIGENDA TO
PATNA HIGH COURT RULES, 1916 (Fifth Edition)
C.S. No.176

No. Misc-13-2016-289(Rules).— The following **Substitution and Insertion** is made with immediate effect in the existing C.S. No.151 and C.S. No.152 (Gazette Notification No.208) dated 15.03.2016 whereby **Chapter – IIIA** of the **Patna High Court Rules, 1916** (Filing Procedure) was earlier substituted with effect from 01.04.2016 and further amendments made vide C.S. No.158 (Gazette Notification No.775) dated 21.09.2016.

Existing rules as per C.S. No.151 and 158.	The Rule so amended shall be read as follows:-
Rule 3(b) The proceedings/pleadings shall be on A-4 size Bond Paper.	By way of Substitution of existing provisions of same number by new rules:- 3(b) All petitions, affidavits, memoranda of appeal and other proceedings presented before this Hon'ble Court shall be in A4 size papers (21.0 X 29.7 cms) having not less than 75 GSM and typewritten/ printed on both sides in Font style Times New Roman.
Rule 3(c) The top margin and the left margin shall not be less than 2 inches and the bottom margin not less than 1 inch.	3(c) Page set up and margins- 4 cm on left and right; 3.5 cm on top and 2.5 cm bottom.

Existing rules as per C.S. No.151 and 158.	The Rule so amended shall be read as follows:-
Rule 3(d) Typing/printing shall be in Font Size 12 and in one and half spacing.	Rule 3 (d) Typing/printing shall be in Font size 14 and in double spacing.
3(e) The proceedings/pleadings shall bear running page number and continuous annexure numbers that is with prefix "P", in the case of documents filed by the Petitioner and prefix "R" in the case of documents filed by the respondents. Where there are more than one respondent then the documents filed will have prefix "R" with the respondent No. that is in case counter affidavit is being filed on behalf of Respondent No. 2 to 4, then the document will have prefix R2 etc. (Substitution made in CS 151 by CS 158).	Rule 3(e) The proceedings/pleadings shall bear running page number and continuous annexure numbers, continuously at the top, in the middle and top right corner of the page respectively. As far as annexure numbers are concerned, the number shall be prefixed 'P', in the case of documents filed by the Petitioner and prefixed by 'R' in the case of documents filed by the respondents and where there are more than one respondent, annexure number shall be prefixed by 'R' along with number status of the Respondent followed by annexure number.

By Order of the Court,
RUDRA PRAKASH MISHRA,
Registrar General.

PUBLISHED AND PRINTED BY THE SUPERINTENDENT,
BIHAR SECRETARIAT PRESS, PATNA,
BIHAR GAZETTE (EXTRA) 579—571+100
Website: <http://egazette.bih.nic.in>

Dated, the 14th July, 2023.

Copy of the gazette notification in respect of C.S. No.176 is forwarded to the President, Bar Association; the President, Advocate Association; the President, Lawyers Association; the Secretary, Bar Association; the Secretary, Advocate Association; the Secretary, Lawyers Association, Patna High Court, Patna; the Secretary, District Bar Association, Patna Civil Courts, Patna; the Secretary, District Bar Association, Patna City Civil Courts, Patna; the Secretary, District Bar Association, Danapur Civil Courts, Patna; the Secretary General, Taxation Bar Association Bihar, Patna; the J.R. -cum- P.P.S. to the Hon'ble the Chief Justice; The P.A. to the Registrar General; P.A. to the Registrar (Vigilance); P.A. to the Registrar (Administration); P.A. to the Registrar (Establishment); P.A. to the Registrar (Appointment); P.A. to the Registrar (I.T. -cum- C.P.C.); P.A. to the Joint Registrar (Establishment); P.A. to the Registrar (List & Computer); P.A. to the Joint Registrar (Judicial); O.S.D./O.S.D. 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Enclosure-As above.

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Registrar General